

SHRI O. V. ALAGESAN: Yes, Sir, the question of subsidy also can be considered. It will be certainly kept in mind. As it is, we have not subsidised the farmers, but we have taken something from the farmers.

*211. [The questioners (Sarvashri A. D. Mani and U.S. Duggal) were absent. For answer vide col. 1336 infra.]

REPORT ON THE EXODUS OF MINORITIES

*212. SHRI DEOKINANDAN NARAYAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any report from the Enquiry Committee which went into the causes of the exodus of minorities from East Pakistan has been received; and

(b) if so, what are the findings of the report?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI V. C. SHUKLA): (a) No, Sir,

(b) Does not arise.

SHRI DEOKINANDAN NARAYAN: May I know when this Enquiry Committee was appointed?

SHRI V. C. SHUKLA: The Enquiry Committee was appointed on the 8th January last year.

SHRI DEOKINANDAN NARAYAN: May I know why so much delay is being made?

SHRI V. C. SHUKLA: There is not much delay. The Committee has to interview a number of people, it has to tour many areas, and it has been doing that work in various places in this country, and we expect that this Committee's report will be available to us within two months' time.

SHRI DEOKINANDAN NARAYAN: When it is received, will it be placed on the Table of the House?

SHRI V. C. SHUKLA: After the report is received, we will consider whether it will be placed on the Table of the House.

SHRI B. K. P. SINHA: What would be the reaction of the Tashkent Declaration, because the Tashkent Declaration contains a clause about this exodus of minorities and forcible eviction of minorities? What would be the reaction of that Declaration on the work of this Committee, on the report of this Committee and consideration by the Government of the report of this Committee?

SHRI V. C. SHUKLA: That will be considered when the Committee's Report is received by us.

SHRI ATAL BIHARI VAJPAYEE: The hon. Deputy Minister has stated that when the report is received, he will consider whether a copy of the report will be placed on the Table of the House. This is not fair to the House. When the Government has appointed a Committee and the report is expected, a copy must be laid on the Table of the House. It cannot be left to the sweet will of the Government to lay it on the Table of the House or not.

SHRI V. C. SHUKLA: This is the usual practice regarding Committees which are appointed by the Government. The reports of those Committees are not laid on the Table of the House automatically. The reports which are considered to be suitable for such purposes are definitely laid on the Table of the House. If this is also in the same category, it will definitely be laid on the Table of the House.

SHRI ATAL BIHARI VAJPAYEE: Mr. Chairman, on a point of order. Who is to decide whether it is suitable or not? It is for the Chair to decide.

MR. CHAIRMAN: It is not automatically placed on the Table. It is decided from case to case.

SHRI ATAL BIHARI VAJPAYEE: The Government might consider the report and after considering the report and taking into account the recommendations made by the Committee, they should place a copy of the report on the Table. It cannot be left to the Government whether they should lay a copy of the report on the Table or not.

MR. CHAIRMAN: The point made was that the reports are not automatically placed on the Table of the House.

SHRI BHUPESH GUPTA: You are quite right, Sir, that reports do not drop from the sky. The question is, here is a Government Committee going into a question of which Parliament is seized, and the matter relates to our discussions, debates, grants, and so many things. Now it relates to the Tashkent Declaration also. Naturally, the Government should place it on the Table of the House. It cannot be possibly a confidential report or anything of that kind. Therefore, I say that the question should be answered not in a provocative manner. We know what the Government likes or does not like.

SHRI V. C. SHUKLA: I never said that it was a confidential report. After the report is received, consideration will be given and, if possible, we would not mind placing it on the Table of the House.

SHRI ATAL BIHARI VAJPAYEE: Sir, we are not here on the charity of the Government. We want a copy of the report in our own right.

MR. CHAIRMAN: Please do not be angry.

SHRI JOSEPH MATHEN: Sir, on a point of order. Can a Member of this House ask the Government to place

all reports of Committees appointed by the Government on the Table of the House?

SHRI CHANDRA SHEKHAR: Sir, the only point that the hon. Deputy Minister wants to emphasize is that unless and until they receive the report they cannot know whether there are certain matters in the report which should be kept confidential, because after all it deals with so many problems. The relations between the two countries may be affected by the contents of the report, and other matters may be there in the report which may not be in the public interest to be divulged. Only the Government is to decide whether a particular report is in the public interest to be divulged or not, and that right is to be given to the Government and none can deny that privilege to the Government.

SHRI JOSEPH MATHEN: Sir, I want a ruling on my point of order.

MR. CHAIRMAN: I will give my ruling.

SHRI M. RUTHNASWAMY: As this is a matter of policy, may we look to the Leader of the House to state what is the policy of the Government in regard to the submission of reports of governmental Committees to Parliament?

SHRI M. C. CHAGLA: As I understand the constitutional position, if Parliament appoints a Committee, naturally its report must be placed on the Table of the House. If Government appoints a Committee, with great respect to this House and my friends also, I would say that it is not incumbent upon the Government to lay the report on the Table of the House. As my friend has said, the Government must study the report, see whether there is anything which might affect the security of the country or the international relations, and then decide. But I assure my hon. friends that as far as possible the Government will always decide on placing reports of Committees on the Table of the House.

MR. CHAIRMAN: I agree with the view expressed by the Leader of the House. Next question.

SHRI ATAL BIHARI VAJPAYEE: Sir, now you kindly allow supplementaries on the main question. The question of exodus either from East Pakistan to India or from India to East Pakistan has been referred to in the Tashkent Declaration. I should like to know whether this question will be taken up at the meeting of the two Ministers which is in the offing.

SHRI V. C. SHUKLA: It has nothing to do with the question before the House.

SHRI ATAL BIHARI VAJPAYEE: Sir, are you satisfied with the reply?

SHRI V. C. SHUKLA: I am submitting that this supplementary does not arise out of the question which is before the House.

SHRI BHUPESH GUPTA: I have sympathy with my friend because he is a newcomer. He has a difficult job. But it does arise. I tell you how. The question is: "Whether any report from the Enquiry Committee which went into the causes of the exodus of minorities from East Pakistan has been received". Here we have the Tashkent Declaration. Can we not ask whether the causes in that subject will be discussed in terms of the agreement? It does arise as much as Mr. Shukla arises in the Council of Ministers.

MR. CHAIRMAN: Mr. Shukla, you may or may not like to say something, but I think it does arise. The Members would like to know whether the Tashkent Declaration will be considered in this connection.

SHRI V. C. SHUKLA: We hope that the Committee would consider that aspect also.

SHRI ARJUN ARORA: May I know if this Committee has visited or plans

to visit some areas in Pakistan to ascertain the source or reasons of the exodus?

SHRI V. C. SHUKLA: I think it would not be practicable for the Committee to go there. If it was possible, the Committee might have considered that possibility.

I.C.C.R. SCHOLARSHIPS FOR FOREIGN STUDENTS

*213. SHRI V. M. CHORDIA: Will the Minister of EDUCATION be pleased to state:

(a) whether the Indian Council for Cultural Relations offer scholarships to foreign students for learning dance and music in India;

(b) if so, what is the amount and duration of these scholarships; and

(c) the total number of scholarships and the amounts therefrom sanctioned during 1963, 1964 and 1965?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) Yes, Sir.

(b) The regular scholarships carry a maintenance allowance of Rs. 250 per month plus tuition fee and book allowance of Rs. 200 per academic year. The duration is usually two years.

(c) Year	No. of scholarships	Amount sanctioned
		Rs.
1963-64 . . .	2	1,900
1964-65 . . .	2	2,000
1965-66 . . .	5	9,868.15

श्री विमलकुमार मन्नालालजी चौरड़िया :

क्या श्रीमान् यह बतलायेंगे कि किसी तरह स्कालरशिप देने के लिए कौंसिल की जनरल असेम्बली ने या गवर्निंग बाडी ने कोई प्रस्ताव पारित किया था या नहीं और क्या बिना प्रस्ताव पारित हुए इस तरह का स्कालरशिप देना शुरू कर दिया; क्योंकि